

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 115

IB- 3190/(ND)/2019 of IA.5066/ND/2020

IN THE MATTER OF:

M/s Wishwa Mittar Bajaj & Sons
Vs.
Shipra Estate Ltd.

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 07.01.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant

:Mr.ShreyasMehrotra, Adv.

Mr.Nikhil Bamal, Adv.

For the Respondent

: Mr.AbhijeetSinha,Adv.

Mr.KabirChhilwar,Adv.

Mr.PragalbhBhardwadaj,Adv.

Ms.ManmilanSidhu, Adv.

ORDER

Learned Counsel for the applicant in IA No. 5664/2020 and 5666/2020 states that they have received reply, seeks and is granted one week time to file rejoinder, with copy in advance to the other side.

List both the applications alongwith the main IB application for hearing on 19.01.2021.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (T)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (J)**